

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No.19/2009

Coram : Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Date of Hearing : 12.5.2009

Subject : Petition Under Section 79 (i) (f) of the Electricity Act, 2003 against Damodar Valley Corporation for non-supply of power allocated to the National Capital Territory of Delhi in accordance with the Power purchase agreement dated 24.8.2006 entered into between Damodar Valley Corporation and Delhi Transco Limited, and thereafter re-assigned to the three Discoms of Delhi vide Delhi Electricity Regulatory Commission's Order dated 31.3.2007.

Petitioners : 1. BSES Rajdhani Power Limited, New Delhi
2. BSES Yamuna Power Limited, Delhi
3. North Delhi Power Limited, Delhi

Respondents : 1. Damodar Valley Corporation, Kolkata
2. Delhi Transco Limited, New Delhi
3. Ministry of Power, Govt. of India, New Delhi

Parties present : 1. Shri Rahual Dhawan, Advocate for the petitioners
2. Shri Anupam Verma, Advocate for the petitioners
3. Shri Ashis Kumar Duttal, NDPL
4. Shri Anand K.Ganesan, Advocate, DVC

Learned counsel for the petitioners requested for adjournment for three weeks to resolve the issues.

2. Request made by learned counsel was allowed. The petition will be listed for hearing on 11.6.2009.

3. The petitioners were informed that no further adjournment would be granted on this ground.

Sd/-
(K.S.Dhingra)
Chief (Legal)